75. THE CENTRAL CIVIL SERVICES (REVISED PAY) RULES, 2016¹

In exercise of the powers conferred by the proviso to Article 309, and clause (5) of Article 148 of the Constitution and after consultation with the Comptroller and Auditor General in relation to persons serving in the Indian Audit and Accounts Department, the President hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Central Civil Services (Revised Pay) Rules, 2016.
- (2) They shall be deemed to have come into force on the 1st day of January, 2016.
- 2. Categories of Government servants to whom the rules apply.—(1) Save as otherwise provided by or under these rules, these rules shall apply to persons appointed to civil services and posts in connection with the affairs of the Union whose pay is debitable to the Civil Estimates as also to persons serving in the Indian Audit and Accounts Department.
 - (2) These rules shall not apply to-
 - (i) persons appointed to the Central Civil Services and posts in Group 'A', 'B' and 'C', under the administrative control of the Administrator of the Union Territory of Chandigarh;
 - (ii) persons locally recruited for services in Diplomatic, Consular or other Indian establishments in foreign countries;
 - (iii) persons not in whole-time employment;
 - (iv) persons paid out of contingencies;
 - (v) persons paid otherwise than on a monthly basis including those paid only on a piece rate basis;
 - (vi) persons employed on contract except where the contract provides otherwise;
 - (vii) persons re-employed in Government service after retirement;
 - (viii) any other class or category of persons whom the President may, by order, specifically exclude from the operation of all or any of the provisions contained in these rules.
 - 3. Definitions.—In these rules, unless the context otherwise requires,—
 - (i) "existing basic pay" means pay drawn in the prescribed existing Pay Band and Grade Pay or Pay in the existing scale;
 - (ii) "existing Pay Band and Grade Pay" in relation to a Government servant means the Pay Band and the Grade Pay applicable to the

Vide G.S.R. 721(E), dated 25th July, 2016, Published in the Gazette of India, Extraordinary, Part II, Sec. 3(i), dated 25th July, 2016 (w.r.e.f. 01-01-2016).

- post held by the Government servant as on the date immediately before the notification of these rules whether in a substantive capacity or in officiating capacity;
- (iii) "existing scale" in relation to a Government servant means the pay scale applicable to the post held by the Government servant as on the date immediately before the notification of these rules in the Higher Administrative Grade, Higher Administrative Grade+, Apex scale and that applicable to Cabinet Secretary whether in a substantive or officiating capacity;
- (iv) "existing pay structure" in relation to a Government servant means the present system of Pay Band and Grade Pay or the Pay Scale applicable to the post held by the Government servant as on the date immediately before the coming into force of these rules whether in a substantive or officiating capacity.
 - Explanation.—The expressions "existing basic pay", "existing Pay Band and Grade Pay" and "existing scale", in respect of a Government servant who on the 1st day of January, 2016 was on deputation out of India or on leave or on foreign service, or who would have on that date officiated in one or more lower posts but for his officiating in a higher post, shall mean such basic pay, Pay Band and Grade Pay or scale in relation to the post which he would have held but for his being on deputation out of India or on leave or on foreign service or officiating in higher post, as the case may be;
 - (v) "existing emoluments" mean the sum of (i) existing basic pay and
 (ii) existing dearness allowance at index average as on 1st day of January, 2006;
- (vi) "Pay Matrix" means Matrix specified in Part A of the Schedule, with Levels of pay arranged in vertical cells as assigned to corresponding existing Pay Band and Grade Pay or scale;
- (vii) "Level" in the Pay Matrix shall mean the Level corresponding to the existing Pay Band and Grade Pay or scale specified in Part A of the Schedule;
- (viii) "pay in the Level" means pay drawn in the appropriate Cell of the Level as specified in Part A of the Schedule;
 - (ix) "revised pay structure" in relation to a post means the Pay Matrix and the Levels specified therein corresponding to the existing Pay Band and Grade Pay or scale of the post unless a different revised Level is notified separately for that post;
 - (x) "basic pay" in the revised pay structure means the pay drawn in the prescribed Level in the Pay Matrix;
 - (xi) "revised emoluments" means the pay in the Level of a Government servant in the revised pay structure; and
 - (xii) "Schedule" means a schedule appended to these rules.

- 4. Level of posts.—The Level of posts shall be determined in accordance with the various Levels as assigned to the corresponding existing Pay Band and Grade Pay or scale as specified in the Pay Matrix.
- **5. Drawal of pay in the revised pay structure.**—Save as otherwise provided in these rules, a Government servant shall draw pay in the Level in the revised pay structure applicable to the post to which he is appointed :

Provided that a Government servant may elect to continue to draw pay in the existing pay structure until the date on which he earns his next or any subsequent increment in the existing pay structure or until he vacates his post or ceases to draw pay in the existing pay structure:

Provided further that in cases where a Government servant has been placed in a higher grade pay or scale between 1st day of January, 2016 and the date of notification of these rules on account of promotion or upgradation, the Government servant may elect to switch over to the revised pay structure from the date of such promotion or upgradation, as the case may be.

Explanation 1.—The option to retain the existing pay structure under the provisos to this rule shall be admissible only in respect of one existing Pay Band and Grade Pay or scale.

Explanation 2.—The aforesaid option shall not be admissible to any person appointed to a post for the first time in Government service or by transfer from another post on or after the 1st day of January, 2016, and he shall be allowed pay only in the revised pay structure.

Explanation 3.—Where a Government servant exercises the option under the provisos to this rule to retain the existing pay structure of a post held by him in an officiating capacity on a regular basis for the purpose of regulation of pay in that pay structure under Fundamental Rule 22, or under any other rule or order applicable to that post, his substantive pay shall be substantive pay which he would have drawn had he retained the existing pay structure in respect of the permanent post on which he holds a lien or would have held a lien had his lien not been suspended or the pay of the officiating post which has acquired the character of substantive pay in accordance with any order for the time being in force, whichever is higher.

6. Exercise of option.—(1) The option under the provisos to Rule 5 shall be exercised in writing in the form appended to these rules so as to reach the authority mentioned in sub-rule (2) within three months of the date of notification of these rules or where any revision in the existing pay structure is made by any order subsequent to the date of notification of these rules, within three months of the date of such order:

Provided that-

(i) in the case of a Government servant who is, on the date of such notification or, as the case may be, date of such order, out of India on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said

- authority within three months of the date of his taking charge of his post in India; and
- (ii) where a Government servant is under suspension on the 1st day of January, 2016, the option may be exercised within three months of the date of his return to his duty if that date is later than the date prescribed in this sub-rule.
- (2) The option shall be intimated by the Government servant to the Head of his Office along with an undertaking, in the form appended to these rules.
- (3) If the intimation regarding option is not received by the authority within the time specified in sub-rule (1), the Government servant shall be deemed to have elected to be governed by the revised pay structure with effect from the 1st day of January, 2016.
 - (4) The option once exercised shall be final.
- Note 1.—Persons whose services were terminated on or after 1st January, 2016 and who could not exercise the option within the prescribed time limit, on account of discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds, shall be entitled to exercise option under sub-rule (1).
- Note 2.—Persons who have died on or after the 1st day of January, 2016 and could not exercise the option within prescribed time limit are deemed to have opted for the revised pay structure on and from the 1st day of January, 2016 or such later date as is most beneficial to their dependents if the revised pay structure is more favorable and, in such cases, necessary action for payment of arrears shall be taken by the Head of Office.
- Note 3.—Persons who were on earned leave or any other leave on 1st day of January, 2016 which entitled them to leave salary shall be entitled to exercise option under sub-rule (1).
- 7. Fixation of pay in the revised pay structure.—(1) The pay of a Government servant who elects, or is deemed to have elected under Rule 6 to be governed by the revised pay structure on and from the 1st day of January, 2016, shall, unless in any case the President by special order otherwise directs, be fixed separately in respect of his substantive pay in the permanent post on which he holds a lien or would have held a lien if such lien had not been suspended, and in respect of his pay in the officiating post held by him, in the following manner, namely:—
 - (A) in the case of all employees—
 - (i) the pay in the applicable Level in the Pay Matrix shall be the pay obtained by multiplying the existing basic pay by a factor of 2.57, rounded off to the nearest rupee and the figure so arrived at will be located in that Level in the Pay Matrix and if such an identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable

Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix.

Illustration

1.	Existing Pay Band: PB-1
2.	Existing Grade Pay: 2400
3.	Existing Pay in Pay Band: 10160
4.	Existing Basic Pay: 12560 (10160+2400)
5.	Pay after multiplication by a fitment factor of $2.57:12560 \times 2.57 = 32279.20$ (rounded off to 32279)
6.	Level corresponding to GP 2400 : Level 4

Revised Pay in Pay Matrix (either equal to or next higher to 32279 in Level 4): 32300.

Pay Band	5200-20200										
Grade Pay	1800	1900	2000	2400	2800						
Levels	1	2	3	4	5						
1	18000	19900	21700	25500	29200						
2	18500	20500	22400	26300	30100						
3	19100	21100	23100	27100	31000						
4	19700	21700	23800	27900	31900						
5	20300	22400	24500	28700	32900						
6	20900	23100	25200	29600	33900						
7	21500	23800	26000	30500	34900						
8	22100	24500	26800	31400	35900						
9	22800	25200	27600	32300	37000						
10	23500	26000	28400	33300	38100						
11	24200	26800	29300	34300	39200						

- (ii) if the minimum pay or the first Cell in the applicable Level is more than the amount arrived at as per sub-clause (i) above, the pay shall be fixed at minimum pay or the first Cell of that applicable Level.
- In the case of medical officers in respect of whom Non-Practicing Allowance (NPA) is admissible, the pay in the revised pay structure shall be fixed in the following manner:
 - the existing basic pay shall be multiplied by a factor of 2.57 and the figure so arrived at shall be added to by an amount equivalent to Dearness Allowance on the pre-revised Non-Practicing Allowance admissible as on 1st day of January, 2006. The figure so arrived at will be located in that Level in the Pay Matrix and if such an identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the

- same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix.
- The pay so fixed under sub-clause (i) shall be added by the (ii) pre-revised Non-Practicing Allowance admissible on the existing basic pay until further decision on the revised rates of Non-Practicing Allowance.

Illustration

1.	Existing Pay Ba	nd : PB-3						
2.	Existing Grade	Pay: 5400	Tune, car the					
3.	Existing pay in	Pay Band : 15600						
4.	Existing Basic I	Pay: 21000						
5.	25% NPA on Ba	asic Pay : 5250						
6.	DA on NPA@ 1	25% : 6563						
7.	Pay after multi	plication by a fitmer	t factor of 2.57 : 21	000 x 2.57 = 53970				
8.	DA on NPA: 6	563 (125% of 5250)						
9.	Sum of serial n	sumber 7 and $8 = 605$	533					
10.	Level correspon	nding to Grade Pay	5400 (PB-3) : Level	10				
11.	Revised Pay in	Pay Matrix (either ed	qual to or next high	er to 60540 in Level 10): 61300				
12.	Pre-revised No	n-Practicing Allowa	nce : 5250					
13.	Revised Pay +	pre-revised Non-Pra	acticing Allowance	: 66550				
	Pay Band		15600-3910	0				
	Grade Pay	5400	6600	7600				
	Levels	10	11	12				
	1	56100	67700	78800				
	2	57800	69700	81200				

59500

61300

63100

65000

3

4

5

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(2) Where a post has been upgraded as a result of the recommendations of the Seventh Central Pay Commission as indicated in Part B or Part C of the Schedule, the existing basic pay will be arrived at by adding the Pay drawn by the concerned employee in the existing Pay Band plus the Grade Pay corresponding to the Level to which the post has been upgraded and, the fixation of pay shall be done in the manner prescribed in accordance with clause (A) of sub-rule (1).

71800

74000

76200

78500

83600

86100

88700

91400

Illustration

1	T7	D	D 1	100	DD 1	D.
	Existing	Pav	band	:	PB-1	Pav

- 2. Existing Grade Pay: 2400
- 3. Existing basic pay: 12560
- 4. Upgraded Grade Pay: 2800
- 5. Pay for the purpose of fixation: 12960 (10160+2800)
- 6. Pay after multiplying serial number 5 with a fitment factor of 2.57: 33307.20 (rounded off to 33307)
- 7. Level corresponding to Grade Pay 2800 : Level 5
- 8. Revised Pay in Pay Matrix (either equal to or next higher to 33307 in Level 5): 33900.

Band		5200-20	200		
Grade Pay	1800	1900	2000	2400	2800
Levels	1	2	3	4	5
1	18000	19900	21700	25500	29200
2	18500	20500	22400	26300	30100
3	19100	21100	23100	27100	31000
4	19700	21700	23800	27900	31900
5	20300	22400	24500	28700	32900
6	20900	23100	25200	29600	33900
7	21500	23800	26000	30500	34900

- (3) A Government servant who is on leave on the 1st day of January, 2016 and is entitled to leave salary shall be entitled to pay in the revised pay structure from 1st day of January, 2016 or the date of option for the revised pay structure.
- (4) A government servant who is on study leave on the 1st day of January, 2016 shall be entitled to the pay in the revised pay structure from 1st day of January, 2016 or the date of option.
- (5) A Government servant under suspension, shall continue to draw subsistence allowance based on existing pay structure and his pay in the revised pay structure shall be subject to the final order on the pending disciplinary proceedings.
- (6) Where a Government servant holding a permanent post is officiating in a higher post on a regular basis and the pay structure applicable to these two posts are merged into one Level, the pay shall be fixed under sub-rule (1) with reference to the officiating post only and the pay so fixed shall be treated as substantive pay.
- (7) Where the existing emoluments exceed the revised emoluments in the case of any Government servant, the difference shall be allowed as personal pay to be absorbed in future increases in pay.

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- (8) Where in the fixation of pay under sub-rule (1), the pay of a Government servant, who, in the existing pay structure, was drawing immediately before the 1st day of January, 2016 more pay than another Government servant junior to him in the same cadre, gets fixed in the revised pay structure in a Cell lower than that of such junior, his pay shall be stepped up to the same Cell in the revised pay structure as that of the junior.
- (9) Where a Government servant is in receipt of personal pay immediately before the date of notification of these rules, which together with his existing emoluments exceed the revised emoluments, then the difference representing such excess shall be allowed to such Government servant as personal pay to be absorbed in future increase in pay.
- (10) (i) In cases where a senior Government servant promoted to a higher post before the 1st day of January, 2016 draws less pay in the revised pay structure than his junior who is promoted to the higher post on or after the 1st day of January, 2016, the pay of senior Government servant in the revised pay structure shall be stepped up to an amount equal to the pay as fixed for his junior in that higher post and such stepping up shall be done with effect from the date of promotion of the junior Government servant subject to the fulfillment of the following conditions, namely:—
 - (a) both the junior and the senior Government servants belong to the same cadre and the posts in which they have been promoted are identical in the same cadre;
 - (b) the existing pay structure and the revised pay structure of the lower and higher posts in which they are entitled to draw pay are identical;
 - (c) the senior Government servants at the time of promotion are drawing equal or more pay than the junior;
 - (d) the anomaly is directly as a result of the application of the provisions of Fundamental Rule 22 or any other rule or order regulating pay fixation on such promotion in the revised pay structure:

Provided that if the junior officer was drawing more pay in the existing pay structure than the senior by virtue of any advance increments granted to him, the provisions of this sub-rule shall not be invoked to step up the pay of the senior officer.

- (ii) The order relating to re-fixation of the pay of the senior officer in accordance with clause (i) shall be issued under Fundamental Rule 27 and the senior officer shall be entitled to the next increment on completion of his required qualifying service with effect from the date of re-fixation of pay.
- (11) Subject to the provisions of Rule 5, if the pay as fixed in the officiating post under sub-rule (1) is lower than the pay fixed in the substantive post, the former shall be fixed at the same stage as the substantive pay.
- 8. Fixation of pay of employees appointed by direct recruitment on or after 1st day of January, 2016.—The pay of employees appointed by direct

recruitment on or after 1st day of January, 2016 shall be fixed at the minimum pay or the first Cell in the Level, applicable to the post to which such employees are appointed :

Provided that where the existing pay of such employee appointed on or after 1st day of January, 2016 and before the date of notification of these rules, has already been fixed in the existing pay structure and if his existing emoluments happen to exceed the minimum pay or the first Cell in the Level, as applicable to the post to which he is appointed on or after 1st day of January, 2016, such difference shall be paid as personal pay to be absorbed in future increments in pay.

9. Increments in Pay Matrix.—The increment shall be as specified in the vertical Cells of the applicable Level in the Pay Matrix.

Illustration

An employee in the Basic Pay of 32300 in Level 4 will move vertically down the same Level in the cells and on grant of increment, his basic pay will be 33300.

Pay Band		5200-20	200		
Grade Pay	1800	1900	2000	2400	2800
Levels	1	2	3	4	5
1	18000	19900	21700	25500	29200
2	18500	20500	22400	26300	30100
3	19100	21100	23100	27100	31000
4	19700	21700	23800	27900	31900
5	20300	22400	24500	28700	32900
6	20900	23100	25200	29600	33900
7	21500	23800	26000	30500	34900
8	22100	24500	26800	31400	35900
9	22800	25200	27600	32300	37000
10	23500	26000	28400	33300	38100
11	24200	26800	29300	34300	39200

10. Date of next increment in revised pay structure.—(1) There shall be two dates for grant of increment namely, 1st January and 1st July of every year, instead of existing date of 1st July:

Provided that an employee shall be entitled to only one annual increment either on 1st January or 1st July depending on the date of his appointment, promotion or grant of financial upgradation.

(2) The increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under Modified Assured Career Progression Scheme (MACPS) during the period between the 2nd day of January and 1st day of July (both inclusive) shall be granted on 1st day of January and the increment in respect of an employee appointed or promoted or granted financial upgradation including upgradation under MACPS during

the period between the 2nd day of July and 1st day of January (both inclusive) shall be granted on 1st day of July.

Illustration

- (a) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between the 2nd day of July, 2016 and the 1st day of January, 2017, the first increment shall accrue on the 1st day of July, 2017 and thereafter it shall accrue after one year on annual basis.
- (b) In case of an employee appointed or promoted in the normal hierarchy or under MACPS during the period between 2nd day of January, 2016 and 1st day of July, 2016, who did not draw any increment on 1st day of July, 2016, the next increment shall accrue on 1st day of January, 2017 and thereafter it shall accrue after one year on annual basis:

Provided that in the case of employees whose pay in the revised pay structure has been fixed as on 1st day of January, the next increment in the Level in which the pay was so fixed as on 1st day of January, 2016 shall accrue on 1st day of July, 2016:

Provided further that the next increment after drawal of increment on 1st day of July, 2016 shall accrue on 1st day of July, 2017.

- (3) Where two existing Grades in hierarchy are merged and the junior Government servant in the lower Grade happens to draw more pay in the corresponding Level in the revised pay structure than the pay of the senior Government servant, the pay of the senior government servant shall be stepped up to that of his junior from the same date and he shall draw next increment in accordance with this rule.
- 11. Revision of pay from a date subsequent to 1st day of January, 2016.—Where a Government servant who continues to draw his pay in the existing pay structure is brought over to the revised pay structure from a date later than 1st day of January, 2016, his pay in the revised pay structure shall be fixed in the manner prescribed in accordance with clause (A) of sub-rule (1) of Rule 7.
- 12. Pay protection to officers on Central deputation under Central Staffing Scheme.—If the pay of the officers posted on deputation to the Central Government under Central Staffing Scheme, after fixation in the revised pay structure either under these rules or as per the instructions regulating such fixation of pay on the post to which they are appointed on deputation, happens to be lower than the pay these officers would have been entitled to, had they been in their parent cadre and would have drawn that pay but for the Central deputation, such difference in the pay shall be protected in the form of Personal Pay with effect from the date of notification of these rules.
- 13. Fixation of pay on promotion on or after 1st day of January, 2016.—The fixation of pay in case of promotion from one Level to another in the revised pay structure shall be made in the following manner, namely:—
 - (i) One increment shall be given in the Level from which the employee is promoted and he shall be placed at a Cell equal to the figure so arrived at in the Level of the post to which promoted and if no such Cell is available in the Level to which promoted, he shall be placed at the next higher Cell in that Level.

in Level 5)

Illustration

	Ittustrution
1.	Level in the revised pay structure: Level 4
2.	Basic Pay in the revised pay structure: 28700
3.	Granted promotion/financial upgradation under MACPS in Level 5
4.	Pay after giving one increment in Level 4: 29600
5.	Pay in the upgraded Level i.e. Level 5: 30100 (either equal to or next higher to 29600

Pay Band		5200-20	200		
Grade Pay	1800	1900	2000	2400	2800
Levels	1	2	3	4	5
1	18000	19900	21700	25500	29200
2	18500	20500	22400	26300	30100
3	19100	21100	23100	27100	31000
4	19700	21700	23800	27900	31900
5	20300	22400	24500	28700	32900
6	20900	23100	25200	29600	33900
				The sales are th	A RESIDE

21500

(ii) In the case of Government servants receiving Non-Practicing Allowance, their basic pay plus Non-Practicing Allowance shall not exceed the average of basic pay of the revised scale applicable to the Apex Level and the Level of the Cabinet Secretary.

23800

26000

30500

14. Mode of payment of arrears of pay.—The arrears shall be paid during the Financial Year 2016-2017.

Explanation.—For the purpose of this rule, "arrears of pay" in relation to a Government servant, means the difference between—

- the aggregate of the pay and dearness allowance to which he is entitled on account of the revision of his pay under these rules for the period effective from the 1st day of January, 2016; and
- (ii) the aggregate of the pay and dearness allowance to which he would have been entitled (whether such pay and dearness allowance had been received or not) for that period had his pay and allowances not been so revised.
- 15. Overriding effect of rules.—The provisions of the Fundamental Rules, the Central Civil Services (Revision of Pay) Rules, 1947, the Central Civil Services (Revised Pay) Rules, 1960, the Central Civil Services (Revised Pay) Rules, 1973, the Central Civil Services (Revised Pay) Rules, 1986, the Central Civil Services (Revised Pay) Rules, 1997 and the Central Civil Services (Revised Pay) Rules, 2008 shall not save as otherwise provided in these rules, apply to cases where pay is regulated under these rules, to the extent they are inconsistent with these rules.

- 16. Power to relax.—Where the President is satisfied that the operation of all or any of the provisions of these rules causes undue hardship in any particular case, he may, by order, dispense with or relax the requirements of that rule to such extent and subject to such conditions as he may consider necessary for dealing with the case in a just and equitable manner.
- 17. Interpretation.—If any question arises relating to the interpretation of any of the provisions of these rules, it shall be referred to the Central Government for decision.

SCHEDULE

[See Rules 3(vi) and 7(2)]

PART A

Pay Matrix

								Pay	ivia	trix									
Pay Band		5200	-20200)		9	9300-3	34800		1560	00- 39	100	374	00-670	000	67 000-	75 500-	80000	00006
Grade Pay	1800	1900	2000	2400	2800	4200	4600	4800	2400	2400	0099	2600	8700	8900	10000	79 000	80 000	8	6
Level	1	2	3	4	5	6	7	8	9	10	11	12	13	13A	14	15	16	17	18
1	18000	19900	21700	25500	29200	35400	44900	47600	53100	56100	00229	78800	118500	131100	144200	182200	205400	225000	250000
2	18500	20500	22400	26300	30100	36500	46200	49000	54700	27800	00269	81200	122100	135000	148500	187700	211600		
3	19100	21100	23100	27100	31000	37600	47600	50500	56300	29500	71800	83600	125800	139100	153000	193300	217900		
4	19700	21700	23800	27900	31900	38700	49000	52000	58000	61300	74000	86100	129600	143300	157600	199100	224400		
5	20300	22400	24500	28700	32900	39900	50500	53600	29700	63100	76200	88700	133500	147600	162300	205100			
6	20900	23100	25200	29600	33900	41100	52000	55200	61500	65000	78500	91400	137500	152000	167200	211300	ů.		
7	21500	23800	26000	30500	34900	42300	53600	26900	63300	00029	80900	94100	141600	156600	172200	217600			
8	22100	24500	26800	31400	35900	43600	55200	58600	65200	00069	83300	00696	145800	161300	177400	224100			
9	22800	25200	27600	32300	37000	44900	26900	60400	67200	71100	85800	00866	150200	166100	182700				

Level	1	2	3	4	5	6	7	8	9	10	11	12	13	13A	14	15	16	17	18
10	23500	26000	28400	33300	38100	46200	58600	62200	69200	73200	88400	102800	154700	171100	188200				
11	24200	26800	29300	34300	39200	47600	60400	64100	71300	75400	91100	105900	159300	176200	193800				
12	24900	27600	30200	35300	40400	49000	62200	00099	73400	77700	93800	109100	164100	181500	199600				
13	25600	28400	31100	36400	41600	50500	64100	00089	75600	80000	00996	112400	169000	186900	205600				
14	26400	29300	32000	37500	42800	52000	00099	70000	77900	82400	99500	115800	174100	192500	211800			10	
15	27200	30200	33000	38600	44100	53600	00089	72100	80200	84900	102500	119300	179300	198300	218200				
16	28000	31100	34000	39800	45400	55200	20000	74300	82600	87400	105600	122900	184700	204200					
17	28800	32000	35000	41000	46800	56900	72100	76500	85100	00006	108800	126600	190200	210300					
18	29700	33000	36100	42200	48200	58600	74300	78800	87700	92700	112100	130400	195900	216600	A				
19	30600	34000	37200	43500	49600	60400	76500	81200	90300	95500	115500	134300	201800						
20	31500	35000	38300	44800	51100	62200	78800	83600	93000	98400	119000	138300	207900						
21	32400	36100	39400	46100	52600	64100	81200	86100	95800	101400	122600	142400	214100						
22	33400	37200	40600	47500	54200	66000	83600	88700	00286	104400	126300	146700							
23	34400	38300	41800	48900	55800	00089	86100	91400	101700	107500	130100	151100							
24	35400	39400	43100	50400	27500	70000	88700	94100	104800	110700	134000	155600							

evel	1	2	3	4		5	6	7	8	9	10	11	-	2	13	13A	14	15	16	17	18
5	36500	40600	44400	51900	0	29200	72100	91400	00696	107900	114000	138000		160300							
6	37600	41800	45700	53500		61000	74300	94100	00866	111100	117400	142100		165100						A	
27	38700	43100	47100	25100	200	62800	76500	00696	102800	114400	120900	448400	20101	170100	-						
28	39900	44400	48500	00000	00000	64700	78800	00866	105900	117800	124500	1	nnonci	175200							
29	41100	45700	50000	0	28200	00999	81200	102800	109100	121300	128200		155300	180500							
30	42300	47100	51500		60300	00989	83600	105900	112400	124900	10000	0000	160000	185900							
31	43600	48500	23000	2000	62100	20700	86100	109100	115800	128600	00000	130000	164800	191500							
32	44900	50000	74600	24000	64000	72800	88700	112400	119300	132500		140100	169700	197200							
33	46200	51500	000	26200	00659	75000	91400	115800	122900	136500	2000	144300	174800	203100	2						
34	47600	23000		2/300	00629	77300	94100	119300	126600	4 40600	140000	148600	180000	000000	203200						
35	49000	64600	200	29600	00669	79600	96900	122900	130400	0000	144800	153100	185400								
36	50500		00200	61400	72000	82000	00000	000000	124200		149100	157700	191000								
37	59000	02020	00876	63200	74200	84500			130400		153600	162400	196700	+							
38	00000	00000	29600	65100,	76400	00028			134300	142400	158200	167300	202600	1							
39	0	00255	61400	67100	78700	00000	00000	109100	138300	146700	162900	172300	007900	200100							I

Level	1	2	3	4	5	6	7	8	9	10	11	12	13	13A	14	15	16	17	18
40	56900	63200	69100	81100	92300	112400	142400	151100	167800	177500									

PART B

UPGRADED LEVELS FOR MEDICAL AND PARAMEDICAL SERVICES AND COMMON CATEGORIES

The Level in the revised pay structure mentioned in column (5) for the posts mentioned in column (2) of the Table below have been approved by the Government and the initial fixation as on the 1st day of January, 2016 shall be made in accordance with sub-rule (2) of Rule 7:

Sl.	Name of the Post	Existin	g Grade Pay	Revised Pay Structure		
No.		Existing Grade Pay	Grade Pay corresponding to which revised Levels have been recommended	Level in Pay Matrix	Para No. of the Report	
(1)	(2)	(3)	(4)	(5)	(6)	
1.	Optometrist	2800	4200	L-6	7.6.73	
2.	Senior Optometrist	4200	4600	L-7	7.6.73	
3.	Optometrist Officer	4600	4800	L-8	7.6.73	
4.	Dental Mechanics and Dental Technician	2400	2800	L-5	7.6.79	
5.	Dresser	1800	2000	L-3 This is subject to revision of the entry level qualification of Dressers to provide for Class XII with three years' experience of dressing of wounds. The existing incumbents not possessing the revised qualification may be granted replacement pay level for the time being. They may be granted the Level 3 after acquiring the revised qualification or on completion of five years in the pay level corresponding to Grade Pay 1800, whichever is earlier.	7.6.108	
		Cor	mmon Categor	y		
6.	Dental Hygienist in Central Government Health Scheme (CGHS)	2400	4200	L-6 This is subject to the administrative ministry taking steps to bring uniformity in the entry level qualifications on the patterns of those in Central Government hospitals.	7.7.55	

PART C

UPGRADED LEVELS FOR CERTAIN POSTS IN MINISTRIES, DEPARTMENTS AND UNION TERRITORIES

The Level in the revised pay structure mentioned in column (5) for the posts mentioned in column (2) of the Table below have been approved by the Government and the initial fixation as on the 1st day of January, 2016 shall be made in accordance with sub-rule (2) of Rule 7: Revised Pay Structure

Existing Grade Pay

	Name of the Post	Existing Grade Pay		aue Pay		n Na of	
S1. No.	E LEGISLAND CONTRACTOR OF THE PARTY OF THE P	xisting Grade Pay	corr te revi	esponding o which sed Levels ave been ommended	Level in Pay Matrix	Para No. of the Report	
-		(3)		(4)	(5)	(6)	
(1)	(2) artment of Animal Husbandry	Min	ictro	of Agricul	ture, Cooperation and	d Farmers	
Depa	artment of Animal Husbandry	V V	Velf	are			
	Sheep Shearer cum Supervisor in Central Sheep Breeding Farm	1900			L-4 An appropriate level between Level 4 and Level 2 shall be introduced.	11.1.38	
		1 NI-	L. 10	nothy Una			
	Ministry of Ayurveda, Yoga a	na Na	turo	4200	L-6	11.3.11	
2.	Research Assistant of Pharmacopoeia Lab for Indian Medicine	1)	4200			
	matar mass	Depar	rtme	nt of Posts		T 0.01	
		420		4600	L-7	11.8.21	
3. 4.	Inspector (Posts) Assistant Superintenden	t 460	00	4800	L-8	11.8.21	
	(Posts)	480	10	5400 (PB-2)	L-9	11.8.21	
5.	Superintendent (Posts)		_				
76-11-20-1				of Culture	L-7	11.11.17	
6	Accietatii	n 420	00	4600			
7	National Archives of India Archivist in Nation	al 46	000	4800	L-8	11.11.17	
	Archives of India Scientific Officer in Nation archives of India	aal 46	500	4800 and No Functional Selection Gra 5400 (PE after 4 years	as Non-Functional Selec- ide Grade after 4 years		
	9. Technical Restorer in Natio Research Laboratory conservation of Cultu Property	tor	.800	4200	L-6 The post shall be merg with Senior Conservat Assistant	11.11.28 ged ion	

(1)	(2)	(3)	(4)	(5)	(6)
	Ministry o	f Health	and Famil	y Welfare	
10.	Junior ECG Technician of Dr. Ram Manohar Lohia Hospital	2400	2800	L-5	11.20.38
	Min	istry of	Home Affa	airs	
11.	Assistant Central Intelligence Officer-I of Intelligence Bureau	4600	4800	L-8	11.22.85
12.	Assistant Central Intelligence Officer-II of Intelligence Bureau	4200	4600	L-7	11.22.85
	Union Territory	of Anda	man and I	Nicobar Islands	
13.	Sanitary Inspector in Department of Rural Development	2400	2800	L-5	11.23.46
14.	Seacunny of Department of Shipping	1800	2000	L-3	11.23.54
15.	Junior Agriculture Assistant/ Junior Soil Conservation Assistant of Department of Agriculture	2400	2800	L-5 Merger with Agriculture Assistant/Soil conservation Assistant	11.23.60
16.	Bus Conductors of Transport Department	1800	1900	L-2	11.23.69
	Union '	Territory	of Laksha	dweep	
17.	Agricultural Supervisor/ Junior Technical Assistant of Department of Agriculture	2400	2800	L-5 Merge with Agriculture Demonstrator/Fertiliser Demonstrator etc.	11.23.110
18.	Health Inspector of Department of Health Services	2400	2800	L-5	11.23.112
		D	elhi		
19.	Extension Assistant (Agriculture)	2400	2800	L-5	11.23.170
	Ministry of l	Human 1	Resource D	Development	
20.	Evaluators of Central Hindi Directorate	4200	4600	L-7	11.24.15
		Ministry	of Mines		Labor 4
21.	Senior Technical Assistant (Chemistry)	4200	4600	L-7	11.29.15
22.	Senior Technical Assistant (Ore Dressing)	4200	4600	L-7	11.29.15
23.	Senior Technical Assistant (Mining)	4200	4600	L-7	11.29.15

(1)	(2)	(3)	(4)	(5)	(6)
	Senior Technical Assistant (Publication)	4200	4600	L-7	11.29.15
	Junior Technical Assistant (Chemistry)	2800	4200	L-6	11.29.20
	Junior Technical Assistant (Ore Dressing)	2800	4200	L-6	11.29.20
27.	Junior Technical Assistant (Publication)	2800	4200	L-6	11.29.20
28.	Store Keeper (Tech) in Indian Bureau of Mines	2800	4200	L-6	11.29.22
29.	Junior Press Assistant in Indian Bureau of Mines	1800	1900	L-2 The post shall be merged with Senior Press Assistant and called Press Man	11.29.26
30.	Machine Man in Indian Bureau of Mines	1800	1900	L-2	11.29.27
31.	Electrical Supervisor in Indian Bureau of Mines	2800	4200	L-6	11.29.28
32.	Lab Assistant Grade-I in Indian Bureau of Mines	2400	2800	L-5	11.29.30
	Ministry of Person	nnel, Pu	blic Grieva	nces and Pension	
33.	Sub-Inspector of Central Bureau of Investigation	`4200	4600	L-7	11.35.20
34.	Inspector of Central Bureau of Investigation	4600	4800	L- 8	11.35.20
	N	linistry	of Shippin	g	
35.	Light House Attendant of Directorate of Light House and Lightships		1900	L-2	11.44.13
36.	Navigational Assistant Grade III of Directorate of Light House and Lightships		2800	L-5	11.44.13
37.	Navigational Assistant Grade II of Directorate of Light House and Light Ships	1	4200	L-6	11.44.13
38.	Head Light Keeper of Directorate of Light House and Light Ships		4600	L-7	11.44.13
	Minis	ry of U	rban Devel	opment	
39.	Planning Assistant of Town and Country Planning Organization		4600	L-7	11.52.4

(1)	(2)	(3)	(4)	(5)	(6)
	Ministry of Water	Resour Ganga R	ces, River ejuvenatio	Development and	1 (0)
40.		4600	4800	L-8	11.53.14
41.	Senior Research Assistant of Central Water Commission	4200	4600	L-7	11.53.14
42.	Technical Operator (Drilling) of Central Ground Water Board	1800	1900	L-2 The post shall be merged with the post of Compressor	11.53.33
	N	linistry	of Defence	2	
43.	Research/Heraldic Assistant of History Division	4200	4600	L-7	11.12.81
44.	Assistant Director of History Division	4600	4800	L-8	11.12.81
45.	Direct Entry Diploma Holder Yantrik, Indian Coast Guard	2400	2800	L-5 Yantrik Pay to be paid @ Rs. 6,200/- p.m.	11.12.18
46.	Sarang Lascar, Indian Coast Guard	1900	2400	L-4	11.12.21
47.	Group "Z" shall be merged into of the Indian Coast Guard	Group "	Y" in respe	ct of Enrolled Personnel	11.12.15

FORM OF OPTION

[See Rule 6(2)]

- *1. I,.....hereby elect the revised pay structure with effect from 1st January, 2016.
- *2. I,hereby elect to continue on Pay Band and Grade Pay of my substantive/officiating post mentioned below until :

*the date of my next increment/the date of my subsequent increment raising my pay to Rs./I vacate or cease to draw pay in the existing pay structure/the date of my promotion/upgradation to the post of

Existing Pay Band and Grade Pay.....

	Signature
	Name
	Designation
Office in which	employed

^{*}To be scored out, if not applicable.

Date : Place :

UNDERTAKING

I hereby undertake that in the event of my pay having been fixed in a manner contrary to the provisions contained in these Rules, as detected subsequently, any excess payment so made shall be refunded by me to the Government either by adjustment against future payments due to me or otherwise.

Signature
Name
Designation